

Present: Mr. Anurag Jain, Advocate for the petitioner.  
Mr. Rupinder Singh Jhand, Advocate  
for Mr. Ajit Singh, respondent No.2.

List the matter for arguments on 24.10.2017. Objections, if any, alongwith the Power of Attorney for the Corporate Debtor be filed at least one day before the date fixed with copy advance to the counsel for the petitioner. Learned counsel for the petitioner has supplied copy of the entire Paper Book to the learned counsel representing the Director of the Corporate Debtor. It is made clear that no request for adjournment shall be entertained.

**CA No.94/2017 IN CP NO. 99/2016**  
**RT CP NO.97/Chd/Hry/2017**